

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 609
IB-603/ND/2022**

**IN THE MATTER OF:
Mr. Deepak Kumar**

...PETITIONER

Vs.

Union Bank of India and Ors.

...RESPONDENT

Section

U/s 94(1) of IBC Code,2016

**Order delivered on 22.11.2022
(Virtual Hearing)**

Coram:

SHRI P.S.N PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant

:

For the Resolution Professional

**:Adv. Abhinav Tyagi, Adv Nidhi
Mehrotra, for R-3 ICICI Bank.**

For the Personal Guarantors

:Adv. Chaitanya Bansal

ORDER

Heard the submissions made by the Counsel for the Resolution Professional. Counsel for the Resolution Professional has submitted that a report has been filed, however the same is not yet reflected on the e-portal of the Tribunal. Therefore, Counsel for the Resolution Professional may attend to Registry and clear objections if any. The Counsel may also inform the Resolution Professional to once again serve a copy of the report as filed before the Tribunal after curing the objections if any on the Counsel of the Respondents. Let this matter be posted after ten days. Post this matter to **19.12.2022** as requested by both the Counsels alongwith **IA/5332/2022**.


**(Rahul Bhatnagar)
Member (T)**


**(P.S.N Prasad)
Member (J)**